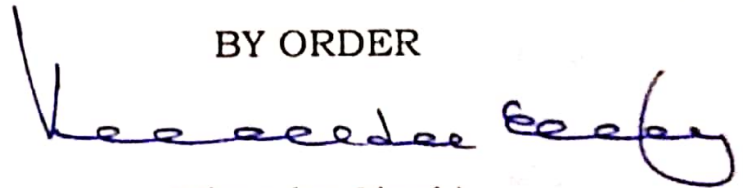


HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001
No.HHC/RG/C-19/2020-08
Dated Shimla, the 24th March, 2020.

ORDER

For the better enforcement of social distancing measures to prevent community transmission of coronavirus (COVID-19) and in view of the imposition of curfew/prohibitory orders under Section 144 Cr.P.C. in the State of Himachal Pradesh, Hon'ble the Chief Justice has been pleased to order that the Subordinate Courts situated in the State of Himachal Pradesh shall observe close day as long as the curfew restrictions continue in the jurisdiction of their respective Civil Districts/Sessions Division.

BY ORDER



(Virender Singh)
Registrar General